

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 32**

**IA 3000/2024 in C.P. (IB)/2440(MB)2019**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES:    **GAJENDRA INVESTMENT LTD V/s**  
   **RUSHABH CIVIL CONTRACTORS PVT**  
   **LTD**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016 & Rule  
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**ORDER**

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- 1) Ms. Mily Ghoshal, Ld. Counsel for the Applicant and Mr. Rohan Agarwal, Ld. Counsel for the Respondent are present.
- 2) Ld. Counsel for the Applicant seeks some time to have instructions from the clients whether to proceed further in the matter or otherwise.
- 3) At request, stand over to 25.07.2024, for further consideration and hearing.  
Ld. Counsel for the Respondent has placed on record Hard Copies of the Affidavit in Reply, as the same could not be uploaded on the Portal due to technical glitch. The Affidavit in Reply filed by the Respondent is taken on record.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**